

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:406

ANSWERED ON:07.07.2009

AWARD OF CONTRACT BY NHA

Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the National Highways Authority of India has decided to award contract work only after acquisition of land for a project is completed;
- (b) if so, the details thereof;
- (c) the details of projects that could not be completed on time due to non-acquisition of land, State-wise;
- (d) the details and nature of problems being faced by NHA for acquisition of land; and
- (e) the remedial measures taken by the Government to expedite the land acquisition process?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI R.P.N. SINGH)

- (a) & (b) Yes,Sir.NHA Board in its meeting held on 8th May, 2009 has decided to award contracts only after Notification under Section 3D(1) of the National Highways Act 1956 is issued for all land to be acquired from private landowners. This Notification vests the land absolutely in the Central Government.
- (c) Delay in land acquisition is one of the multifarious factors which contribute to delay in timely completion of project. State-wise details of delayed NHA projects due to various constraints including delay in land acquisition are enclosed as Annex I.
- (d) & (e) Details are enclosed as Annex II.